Duty Hours of Telephone Operators in D. S. Office, New Delhi

4774. SHRI YASHPAL SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the duty hours of Telephone Operators in Divisional Superintendent's Office, Nothern Railway, New Delhi were six hours being an essential staff;

(b) if so, whether these duty hours have now been increased to eight hours, inspite of great increase in their work-load;

(c) the circumstances under which their duty hours have been increased when they are bound to perform only six hours duty; and

(d) whether they will be paid any overtime for this extra work?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) The Telephone Operators in the Office of the Dvisional Superintendent, Delhi, were rostered for 7½ hours a day with 1½ hours' interval. There is, however, no classification as 'Essential' staff under the Hours of Employment Regulations as applicable to railway servants.

(b) to (d). Under the Hours of Employment Regulations, the staff classified as 'Continuous' can be required to work upto 54 hours per week on an average in any month and when they work beyond this limit overtime is paid on half-monthly basis at 1½ times their ordinary rate of pay. Accordingly, these Telephone Operators who are classified as 'Continuous' are now required to work for 8 hours a day and overtime is payable when they work beyond the prescribed limits. The question regarding the working hours of these staff is, however, under the Railways review.

Telephone Operators in D. S. Office, Delhi Northern Railway Exchange

4775. SHRI YASHPAL SINGH: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 6080 on the 27th August, 1968 regarding Telephone Operators in Divisional Superintendents' Office, Northern Railway Exchange, Delhi and state:

(a) whether the information has since been collected;

(b) if so, the details thereof; and

(c) if not, reasons for delay?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes.

(b) and (c). The required information is given in the statement at Annexure 'A' laid on the Table of the House. [*Placed in Library. See* No. LT-2744/68].

रेशम के उद्योग का विकास

4776. **श्री महाराज सिंह भारती**: क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्ष 1967-68 तक रेशम के उद्योग के विकास के लिए वार्षिक आयव्ययक में मंजूरशुदा धन का पूर्ण रूप से कभी उपयोग नहीं किया गया था;

(ख) यदि हां, तो उस धनराशि को न मांगने के क्या कारण थे जो खर्च नहीं की गई थी; और

(ग) 1968-69 के आयव्ययक में इस काम के लिए कितने धन की व्यवस्था की गई है तथा इस वर्ष कितना धन व्यय होने की सम्भावना है ?

वाणिज्य मंत्रालय में उप-मंत्री (श्री मोहम्मद शफ़ी कुरेशी): (क) तथा (ख). रेशम-उद्योग के विकास के लिए आयव्ययक में मंजूरशुदा धन के उपयोग में कमी रही है। इसका मुख्य कारण रेशम का उत्पादन करने वाले राज्यों के लिये अनुदानों और ऋणों के रूप में मंजूर की गयी राशि का उनके द्वारा उपयोग करने में असमर्थता है। सहायता के विद्यमान ढंग के अनुसार केन्द्रीय सरकार राज्य सरकारों को स्वीकृत रेशम उत्पादन योजनाओं पर व्यय का 50 प्रतिशत सहायता-अनुदान के रूप में और 25 प्रतिशत ऋण के रूप में देती है। शेष 25 प्रतिशत राज्य सरकारें अपने साधनों द्वारा पूरा करती हैं। अतः